GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1073 TO BE ANSWERED ON THURSDAY, THE 10th FEBRUARY 2022

VACANCIES IN INDIAN LEGAL SERVICE

1073 Shri Subhas Chandra Bose Pilli:

Will the Minister of Law and Justice be pleased to state:

- a) whether 53 per cent (approx.) of sanctioned posts in the cadre of Indian Legal Services (ILS) are vacant, if so, reasons therefor;
- b) whether Government has held consultation with concerned agencies like DoPT, UPSC and SSC in this regard, if so, details thereof;
- c) whether 50 per cent vacancies exists in legislative department and its two wings, if so, the details thereof;
- d) whether Government has assessed the impact of such a large number of vacancies on its performance, if so, the details thereof; and
- e) the steps undertaken by Government to expedite filling-up of these vacancies in a time-bound manner?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (e) – Presently around 63 out of 157 posts in the Indian Legal Service cadre are vacant, which works out to 40% of the total cadre strength in the Indian Legal Service cadre. Further in the Legislative Department, around 171 posts out of 461 posts are vacant, which works out to 37.09% of the total posts. However every effort is made by both the Departments to fill up the vacancies. DPC proposals for filling-up these vacancies falling under promotion quota out of these vacancies are regularly taken up with UPSC, the nodal authority to recommend appointments and this is an ongoing process.